

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	31.1.95	<p>Shri Akhaya Mishra, learned Additional Standing Counsel (Central) has filed a counter on behalf of respondents wherein they have conceded the claims of the applicants as regards payment of wages is concerned. It was further mentioned that a sanction has since been received together with the payment order. The payment is likely to be disbursed within the next week. The learned counsel for the petitioners is satisfied with this action taken. Thus the application is thus disposed of with a clear understanding that the payment will be made within one week as promised to-day. The application both sides.</p> <p>A copy of the order be made available to the counsel for both sides.</p> <p style="text-align: right;">For Adminstrative Member (ADMNISTRATIVE)</p>	<p>For Adminstrative Member (ADMNISTRATIVE) MS 96294 Mr D. of application Bench 29.12.94 Order no. 1. Dt. 30.12.94</p> <p>A copy of Order alongwith the notice may be sent to all Respondents and copy of Order may be given to both the counsels</p> <p>Arsh. 31/1/95 -</p> <p>Shri S.O (J) 3.1</p> <p>Received (M) Mayo 6/1/95 -</p> <p>Received certified copy Rosh 9/1/95 brr. AK. mishra qsc.c. CAT.</p> <p>Memo at Fl. A' filed by Additional Standing counsel for disposal of the case may be seen For orders Pl.</p> <p>Qm 31/1/95</p> <p>BENG</p>